

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.333/MP/2019

- Subject : Petition under Sections 63 and 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time overrun and cost overrun and the approval of increase in tariff adopted for Nagapattinam-Salem-Madhugiri Transmission System on account of force majeure and Change in Law events.
- Date of Hearing : 12.10.2021
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powergrid NM Transmission Company Limited (PNMTCL)
- Respondents : IL & FS Tamil Nadu Power Co. Ltd. (IL&FS) and 3 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PNMTCL
Shri Shubham Arya, Advocate, PNMTCL
Ms. Poorva Saigal, Advocate, PNMTCL
Shri Hemant Singh, Advocate, IL&FS
Shri Lakshyajit Singh Bagdwal, Advocate, IL&FS
Shri Burra Vamsi Rama Mohan, PNMTCL
Shri V. C. Sekhar, PNMTCL
Shri Arjun Malhotra, PNMTCL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned senior counsel for the Petitioner circulated note of arguments and advanced detailed submissions in the matter. The learned senior counsel further sought liberty to place on record his note of arguments along with the calculation of its claims towards IDC and IEDC on account of various Change in Law events and Force Majeure events.
3. The learned counsel for the Respondent, IL&FS submitted that any monetary relief which may be determined and allowed by the Commission ought to be recovered only as per the PoC/ sharing mechanism provided under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and that such relief ought not to increase any relinquishment compensation/ charges of IL&FS already determined by CTU.
4. Considering the request of the learned senior counsel for the Petitioner, the Commission permitted the Petitioner to file its note of arguments along with the calculation of its claims towards IDC and IEDC within a week with copy to the other side.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**